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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 31st October, 1973.

NOTIFICATION
INCOME TAX

No. 492 (F.No.404/194/73-ITCC) : In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises S/Shri R.D. Thakkar and R.C. Pathak who are Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act.

2. The appointment of Shri B.K. Sonara made under Notification No.253 (F.No.404/274/72-ITCC) dated 2nd January, 1973 is hereby cancelled.

3. This Notification shall come into force with immediate effect.

Sd/-

(M.N. Nambiar)

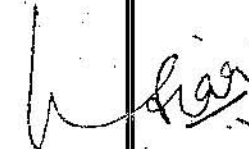
Under Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No.492 (F.No.404/194/73-ITCC)

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2. All Addl. Commissioners of Income-tax.
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(M.N. Nambiar)

Under Secretary to the Government of India.

S.I.II

No. CC/ITCC/608/196/BSP/73